

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**Item No. 4**  
**(IB)-1446(PB)/2018**

**IN THE MATTER OF:**

|                              |      |                      |
|------------------------------|------|----------------------|
| Dena Bank                    | .... | Applicant/petitioner |
| Vs.                          |      |                      |
| M/s. Rathi Super Steels Ltd. | .... | Respondent           |

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.10.2018**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/petitioner: Ms. Nishi Chaudhary, Adv.  
For the Respondent -

**ORDER**

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent. In the mean while Ld. Counsel for the applicant undertakes to file complete form 2.

Process dasti only.

List for further consideration on 04.12.2018.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

23.10.2018  
Ritu Sharma